

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3752 of 2020

Md. Sarfuddin Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Mohit Prakash, Advocate

For the State : Mr. Pankaj Kumar, Sp.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Gumla P.S. Case No. 161 of 2020.

Petitioner was apprehended and huge quantity of Choco Cough Syrup, Codeine Phosphate were recovered from his bag. It has been stated by learned counsel for the petitioner based on the First Information Report that the total quantity of Codeine Phosphate was 9 grams. which is a small quantity. This fact has not been disputed by Mr. Pankaj Kumar, learned Sp.P.P.

In view of the aforesaid coupled with the fact that the petitioner is in custody since 20.04.2020, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Gumla in connection with Gumla P.S. Case No. 161 of 2020.

(RONGON MUKHOPADHYAY,J.)